

Central Administrative Tribunal, Principal Bench

CP No.49/2000 in
OA No.2365/99

New Delhi this the 19th day of April, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastry, Member (Admnv)

Smt. Krishna W/o Sh. Om Prakash,
R/o Village & PO Prahalad Pur,
Distt. Delhi-42.Applicant

(By Advocate Shri M.K. Gaur, proxy for Mr. U. Srivastava)

-Versus-

1. Sh. Umesh Singh,
Secretary, Govt. of NCT Delhi,
5, Sham Nath Marg,
New Delhi.
2. Shri N.K. Ambast,
Director,
Directorate of Education,
Old Secretariat, Delhi.
3. Shri Sarla Gulati,
Principal,
G. Comp. (M) Girls Sr. Sec. School,
Prahaladpur,
Delhi-110 042.Respondents

(By Advocate Mrs. Sumedha Sharama)

O R D E R (ORAL)

By Reddy, J.-

A direction was given by the Tribunal, directing the respondents that if they have job, they are directed to ensure that the applicant gets consideration for re-engagement in preference to freshers and outsiders. It is now stated in the reply that the petitioner is not an employee of the school. He is only an employee of the Parents Teachers Association. Hence, the direction issued by the court is on account of an assumption that the applicant was the employee of the School.

Ans

(25)

2. In view of the above facts stated by the respondents in the counter-affidavit, it cannot be said that the respondents have committed contempt of the court. The C.P. is, therefore, dismissed. Notice is discharged.

Shanta Shastray

(Smt. Shanta Shastray)
Member (Admnv)

Ambygopal Reddy

(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'